

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH**

**ITEM NO : 3**

**IA NO.283/2020 IN  
CP NO.(IB) 342/ALD/2018**

**ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.11.2020 AT 11:30 AM THROUGH VIDEO CONFERENCING.**

**NAME OF THE COMPANY : BANK OF BARODA V/S M/S BAGHAULI SUGAR & DISTILLERY LTD.**

**SECTION: 12(2) IBC**

---

**PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE,  
MEMBER (J)**

**COUNSEL FOR APPLICANT/ RP : MS. BABITA JAIN, ADV.**

---

**IA NO.283/2020 IN CP NO.(IB) 342/ALD/2018**

The matter was taken up today through Video Conferencing at 11:50 AM.

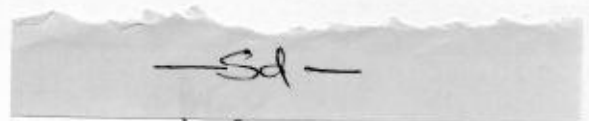
Heard Ms. Babita Jain, Advocate for the RP/ Applicant through video conferencing, who has filed the present IA No.283/2020 in CP No.(IB)342/ALD/2018 under Section 12(2) of IBC praying for extension of the CIRP for a period of 90 days beyond 180 days.

It is contended by the Ld. Counsel for the applicant that the CoC in its 6<sup>th</sup> meeting held on 07.11.2020, has approved the resolution for grant of such extension by 72.73% voting strength.

In view of the submission made by the Ld. Counsel for the applicant/ RP, this Court is of the opinion that the application for grant of extension be allowed.

Accordingly, extension of 90 days period beyond 180 days is granted.

IA No.283/2020 stands disposed off accordingly.



**Dated : 19.11.2020**

**JUSTICE RAJESH DAYAL KHARE  
(MEMBER JUDICIAL)**

*Typed by :  
Kavya Prakash Srivastava  
(Stenographer)*